

(REVISED)

ITEM NO.11

COURT NO.13

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 3743/2023

THE NEW INDIA ASSURANCE CO. LTD.

Appellant(s)

VERSUS

M/S ACZET PRIVATE LIMITED (EARLIER  
KNOWN AS M/S CITIZEN SCALE (INDIA)  
PRIVATE LIMITED)

Respondent(s)

WITH

Diary No(s). 46867/2024 (XVII-A)

IA No. 94219/2025 - EARLY HEARING APPLICATION

Diary No(s). 46939/2024 (XVII-A)

IA No. 105703/2025 - EARLY HEARING APPLICATION

Diary No(s). 46941/2024 (XVII-A)

IA No. 105724/2025 - EARLY HEARING APPLICATION

Diary No(s). 46944/2024 (XVII-A)

IA No. 105602/2025 - EARLY HEARING APPLICATION

Diary No(s). 46945/2024 (XVII-A)

IA No. 105834/2025 - EARLY HEARING APPLICATION

Date : 05-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s)

Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Amit Kumar Singh, AOR  
Ms. K Enatoli Sema, Adv.  
Ms. Chubalemla Chang, Adv.  
Mr. Toshiv Goyal, Sr. Adv.  
Mr. Toshiv Goyal, Adv.  
Mr. Raghav Tyagi, Adv.  
Mr. Varun Tyagi, Adv.  
Mr. Prang Newmai, Adv.

Mr. C. George Thomas, AOR

For Respondent(s)

Mr. Maninder Singh, Sr. Adv.  
Mr. Mohinder Jit Singh, AOR

Mr. Prashant Mehta, Adv.  
Mr. Vijay Chawla, Adv.  
Mr. Dhruv Chawla, Adv.  
Mr. Prachi, Adv.

Mr. Manoj P Mhatre, Adv.  
Mr. Mukesh Verma, Adv.  
Mrs. Vatsala Tripathi, Adv.  
Mr. Shashank Singh, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

Diary Nos. 46867/2024, 46939/2024, 46941/2024, 46944/2024, 46945/2024

Applications were filed by the United India Insurance Co. Ltd. seeking early hearing of its cases. However, we find that the lead case pertaining to The New India Assurance Co. Ltd., that is, Civil Appeal No. 3743/2023, titled "*The New India Assurance Co. Ltd. vs. M/s. ACZET Private Limited (Earlier Known as M/s Citizen Scale (India) Private Limited)*", has already been referred for consideration to a 3-Judge Bench. We cannot, therefore, fix date for the hearing of the applicant Insurance Company's appeals separately.

However, we find that, in matters of identical nature, the United India Insurance Co. Ltd. has suffered certain directions, but the same have not passed in the cases on hand. We, accordingly, direct the United India Insurance Co. Ltd. to deposit the entire amount due and payable under the orders of the National Consumer Disputes Redressal Commission in each of these cases before the Registry of this Court along with interest at the rate of 6% per annum from the date of the claim petition, as an interim measure, within a period of eight weeks from today.

The amount so deposited shall be invested in an interest-bearing Fixed Deposit with a nationalized bank for a period of six months with an auto renewal clause.

Subject to such deposit being made, there shall be stay of operation of the impugned judgments/orders pending further orders.

(Babita Pandey)  
Asth. Registrar-cum-PS

(Preeti Saxena)  
Court Master (NSH)

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